अनुरूप है ।। अधूरे विकास कार्यों को पूरा करने के प्रस्तावों को दिल्ली नगर निगम द्वारा प्रतिपादित किया जा रहा है ।। प्राक्कलनों के तैयार हो जाने के पश्चात ही,। आगे और अपेक्षित व्यय के संभावित ब्यौरों का पता चल पाएगा । इस कालोनी में नये सिरे से सड़क और नालियां बनाने का कोई प्रस्ताव नहीं है । तथापि, दिल्ली नगर निगम का अगले वित्तीय वर्ष में सड़कों बरसाती नालियों आदि जैसी सेवाओं में त्रुटियों में सुधार करने का प्रस्ताव है ।

KUMARI SUSHILA TIRIA: Sir, the honourable Minister of Health and Family Welfare, on the 4th March 1987, in reply to Question No. 873 said something and now the honourable Minister for Urban Development has mentioned that proposals for completing the incomplete development works are being formulated by the MCD. Sir, Gautampuri Colony in the Trans-Yamuna area is facing a lot of inconvenience due to substandard drainage and roads. I would like to know from the hon. Minister what action the Government has taken regarding sub-standard construction of roads and drainage, and whether any investigation has been made and responsibility has been fixed.

श्री दलबीर सिंह : श्रीमन्, माननीया सदस्या ने खास तौर से ट्रांस जमना एरिया की गौतमपुरी के बारे में पूछा है जिसके बारे में मैं बताना चाहता हूं कि वहां पर लगभग 82 अन-आथराइज्ड कालोनीज थीं जिनको रेगुलराइज किया गया है और उनमें गौतमपुरी भी है । जहां तक डी.डी. ए. का सवाल है उन्होंने 80 परसेंट काम कर दिया है । इसके बाद 31 दिसम्बर, 1986 को एम.सी.डी. को ये कालोनीज ट्रांसफर हुई हैं और एम.सी.डी. प्रपोजल बना रही है ताकि उनमें जो जो कमियां हैं उनको पूरा किया जा सके ।

KUMARI SUSHILA TIRIA: I would like to know whether the Government has prepared any master plan for the outer ring road near Pitampura and other surounding aeas of Delhi duing the Seventh Plan.

SHRI DALBIR SINGH: This is a separate question.

MR. CHAIRMAN: Yes. Next question.

Separate Cell for Adivasis

*146. KUMRI SUSHILA TIRIA: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal under the consideration of Government for the setting up of a separate cell to safeguard the interests of Adivasis in all the Ministries of the Government of India;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) and (b) The concerned Central Ministries| Departments having sectoral programmes for Tribal development were advised in 1980 to create cells for formulation, financial provisions and monitoring etc, of Tribal Welfare programmes and these cells have been set up in 12 Ministries.

(c) Does not arise.

KUMARI SUSHILA TIRIA: Sir, the hon. Minister has stated that there are 12 Ministries concerned with the development of tribals. I would like to know from the hon. Minister in this regard why very few Ministries prepared plans of action for tribals in their Ministries, and what are the steps taken by the Ministry of Welfare from time to time in this regard?

DR. RAJENDRA KUMARI BAJPAI: Sir, the Ministries which are concerned with the tribal programmes have set up these cells, and they have taken up the work. My Ministry, that is, the Welfare Ministry, is the nodal Ministry and all the other Central Ministries have to chalk out programmes in their own sectors. *And they are doing it.*

KUMARI SUSHILA TIRIA: Sir, I would like to know whether the Ministry has issued the guidelines to all Central Ministries for quantification of funds of

tribals sub-plan area during the 7th Five Year Plan. If so, what are the guidelines there and the funds provided by the Ministry for tribal areas? I would also like to know whether the Government will be kind enough to consider setting up such cells in the private and public sectors.

DR. RAJENDRA KUMARI BAJPAI: The guidelines were issued in 1980.

MR. CHAIRMAN: Have you any idea what is the amount for the Seventh Five Year Plan? That is one of the important questions.

DR. RAJENDRA KUMARI BAJPAI: The amount is different for different Ministries. There are different amount quantifications. For Health and Family Welfare the amount is Rs. 6090.11 lakhs, for Information and Broadcasting it is not available yet, for Human Resource Development Rs. 5744 lakhs, for the Department of Women and Child Development, not available, for Labour Rs. 325,25 lakhs, for Water Resources...

MR. CHAIRMAN: Only a few samples will do.

श्री अजीत जोगी : सभापति महोदय, इसमें कोई संदेह या आशंका नहीं है कि आदिवासियों के उत्थान और प्रगति के लिए शासन बहुत कुछ कर रहा है और मंत्री महोदय के उत्तर से भी प्रसन्नता होती है। उन्होंने बताया है कि इस प्रकार के विशेष सैल विभिन्न मंत्रालयों में गठित किये गये हैं। मेरा प्रश्न शिक्षा मंत्रालय से संबंधित गठित सेल से है। उदाहरण के लिए मध्य प्रदेश में लगभग 12 ऐसे विकास खंड हैं जिनमें आदिवासियों की शिक्षा का प्रतिशत 5 से भी कम है। 88 ऐसे विकास खंड हैं जिनमें आदिवासी लड़कियों की शिक्षा का प्रतिशत भी 5 से कम है। मैं यह जानना चाहता हूं कि शिक्षा जो आदिवासियों को शोषण से मुक्त कराने के लिए आवश्यक अंग है उसमें क्या ऐसे विकास खंड जहां ऐसी आदिवासी बाहुल्य जनसंख्या है और जहां साक्षरता का प्रतिशत इतना कम है उनकी ओर ये सैल विशेष ध्यान देंगे? वहां शिक्षा के, साक्षरता के प्रतिशत को बढ़ाने के लिए कोई कारगर कार्रवाई की जायेगी ?

डा. राजेन्द्र कुमारी बाजपेयी : हमारी नई शिक्षा नीति में इस प्रकार की कमियों की ओर विशेष ध्यान दिया जा रहा है। पहले प्लान्स में भी दिया गया और आगे भी दिया जा रहा है। आपने देखा होगा कि इस बार के बजट में इस के लिए काफी प्रावधान किया गया है। उससे आदिवासी एरियाज में, जो बैकवर्ड एरियाज हैं, जहां पर शिक्षा के क्षेत्र में कमी है विशेष ध्यान दिया जाने वाला है। आदिवासी एरियाज में खासकर मध्य प्रदेश में हास्टल्स और विशेषकर लड़कियों के हास्टल्स के लिए भी प्रावधान किया गया है और मुझे आशा है कि इस दिशा में आगे आने वाले वर्षों में और ज्यादा प्रगति होगी।

SHRI PRITHIBI MAJHI: Mr. Chairman, Sir, I would like to thank the hon. Minister for doing so much for the upliftment of adivasis. It is also a fact that the culture and language of adivasis is being threatened because of the settlement of non-adivasis in the tribal areas. In this regard, I would like to know from the hon. Minister what steps have been taken or are proposed to be taken to safeguard the culture and language of adivasis.

DR. RAJENDRA KUMARI BAJPAI: It is our accepted policy that we have to preserve the culture, tradition and customs of adivasis and we are doing it. As far as their language is concerned, whatever we can possibly do will be done.

डा. बापू कालदाते : सभापति महोदय, आदिवासियों के हित रक्षा के कारण आपने मिनिस्टरीज में सेल बनाने का जो सुझाव दिया और जो मार्ग-दर्शक तत्व उनके सामने रखे उसमें आपने बताया, जहां तक मैं आप को सुन सका, 13 ही मिनिस्टरीज में ये सेल बनाये गये हैं। इसका मतलब यह है कि कई मिनिस्टरीज ऐसी हैं जिन्होंने अभी तक उनके हित की रक्षा के लिए कोई सेल नहीं बनाया है तो मेरा पहला सवाल 'क' यह होगा कि जिन मिनिस्टरीज में अभी तक आदिवासियों की रक्षा के लिए सेल

नहीं खुले हैं वहां तुरन्त खुलवाने के लिए आप क्या कदम उठा रहे हैं ? दूसरे यह जानना चाहता हूं कि अगर यह होता है तो रकम तो कागज पर दिखा दी जाती है लेकिन दैट इज नाट इम्पलीमेंटिड । कागज पर तो रकम रहती है लेकिन उसका उपयोग नहीं होता । यानि जिनको रकम मिलनी चाहिए उनको नहीं मिल पाती । हिन्दुस्तान में इतनी प्रगति हुई है लेकिन सबसे पिछड़ा हुआ कोई वर्ग है तो वह है आदिवासियों का वर्ग। आप एम्पलायमेंट एक्सचेंज में देख लिजिए या कहीं और Rigorous monitoring of implementation of these particular decisions taken by the Government is very much needed. What exactly is your Ministry doing to see that the implementation of whatever decisions are taken by the Government is properly monitored?

DR. RAJENDRA KUMARI BAJPAI: Sir, heve are some Ministries where though the cell has not been established the monitoring work is going on in those Ministries. For example, there is the Labour Ministry. They have taken up the work of bonded labour in the Adivasi areas and they are going to establish the celi in their Ministry also. We have taken up this matter with all the Ministries. Certain Ministries have said that they are not directly concerned with this problem. So, they have relied like that. For example, there is the Department of Science and Technology who have said that they are not directly concerned with it. But there is the Human Resource Development Ministry or the Education who will take up, who will take care of that. The Ministry of Law and Justice have also said that they are not directly concerned. Like that there are the Parliamentary Affairs Ministry and the External Affairs Ministry. So, you cannot say that all the Ministries will have the cells. But those Ministries who can start the development programme in Adivasi areas, they are doing it and they will do it.

MR. CHAIRMAN: Is it a fact that the money provided is not utilised? That is one of the questions.

DR. RAJENDRA KUMARI BAJPAI: That information is not with me that the money provided is not utilised. Rather the States are always saying that they want more money.

SHRI DHARANIDHAR BASUMATARI: Sir, we hear in Parliament, in this House and the other House too that development of the Tribals and the Scheduled Castes is being taken up by the Government. But we do not know whether it has been taken up by the different Ministries. From whatever the Minister has replied, she is right that the development work of Tribals has been distributed to the different Ministries. So, nobody takes the responsibility of development of Tribals. Therefore, the percentage of literacy till today is only 8 percent. And you cannot say what economic development is there in every State, including your own State, Sir, which I have seen. Therefore, I want to know what concrete suggestions she can make to the Prime Minister to develop these Tribal areas for which he is interested in visiting the Tribal areas very frequently and extensively on our request and knows of the problems.

DR. RAJENDRA KUMARI BAJPAI: Sir, the Tribal Special Programme is meant for the development of the Adivasis, for the upliftment of their socio-economic conditions. And that programme is going on. Wherever the Prime Minister has visited, he has seen it, and there is improvement. And we do not say that all the work has been done. But there is still a lot of work to be done. And that is why our programme is a continuous programme.

कुमारी सईदा खातून : सभापति महोदय, मैं माननीया मंत्री महोदया से यह जानना चाहती हूं कि आदिवासी क्षेत्रों में जितने अधिक से अधिक कार्य शिक्षा के क्षेत्र में हो रहे हैं उनमें क्या शिक्षकों के रहने के लिए, उनके आवास के लिए मकान बनाने का भी प्रावधान रखा है ? क्योंकि यह देखा गया है खास तौर से मध्य प्रदेश में कि पिछड़े क्षेत्रों में और आदिवासी इलाकों में शिक्षक गाय के कोठों में रहते

है क्योंकि गांवों में उनके रहने के लिए आवास की कोई सहूलियत नहीं है। इन क्षेत्रों में शिक्षा की जो उन्नति आप कर रहे हैं और बहुत कुछ कार्य किए भी गए हैं उनसे हम सहमत हैं लेकिन शिक्षकों को भी कुछ सहूलियतें दी जानी चाहिए क्या उसके लिए कुछ प्रावधान आपने रखे हैं ?

†[کماری سعیدہ خاتون : سبھاپتی مہودے - میں مان نئے منتری مہودیہ سے یہ جاننا چاہتی ہوں - کہ آدی واسی چھیتروں میں تلنے ادھک سے ادھک کاریئے شکشا کے چھیتروں میں ہو رہے انمیں کیا شکشکوں کے رھنے کیلئے - انکے آواس کیلئے مکان بنانے کا بھی پروردھان وکھا ہے - کیونکہ یہ دیکھا گیا ہے - خاص طور سے مدھیہ پردیش میں کہ پچھڑے چھیتروں میں اور آدی واسی علاقوں میں شکشک گاؤں کودھوں میں رہے ہیں کیونکہ گاؤں میں انکے رھنے کیلئے آواس کی کوئی سہولیت نہیں ہے - ان چھیتروں میں شکشا کی جو انتی آپ کر رہے ہیں اور بہت کچھ کاریئے کئے بھی گئے ہیں ان سے ہم سہمت ہیں - لیکن شکشکوں کو بھی کچھ سہولیت دی جانی چاہئے- کیا اسکے لئے کچھ پروردھان آپ نے رکھے ہیں -]

डा. राजेन्द्र कुमारी वाजपेयी: सभापति जी, मैं माननीया सदस्या के सुझाव से सहमत हूं और जहां-जहां पर ये काम पाए जायेंगे उनको देखा जाएगा ।

MR. Chairman Next Question.

*147 [*The questioner (Shri S. S. Ahluwalia) was absent. For answer, vide* ......*infra*].

*148. [*The questioner (Shri Parvathanent Upendra) was absent. For answer, vide col*........*infra.*]

*149. [*The questioner (Shrimati Krishna Kaul) was absent. For answer vide col*........*infra.*]

MR. CHAIRMAN: Question No. 150.

Encroachments on public land in Delhi

*150. SHRI M. KADHARSHA:†
DR. C. SILVERA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is the policy of Government to check encroachments on public land in Delhi;

(b) if so, whether it is a fact that encroachment on public land in B-Uttari Block, Vishakha Enclave, Pitampura, Delhi along the outer Ring Road, is increasing fast by Jhuggi-dwellers with the connivance of the D.D.A and the M.C.D officials on the plots which are proposed to be auctioned;

(c) if so, whether it is also a fact that the D.D.A. had demolished the jhuggis last year but the jhuggis have against come up in larger numbers creating problems of law and order and of sanitation for the residents of the area;

(d) if so, what steps Government propose to take clear the said area of the jhuggis as also to check the encroachments in future; and

(e) by when the jhuggis are likely to be demolished?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) to (e) The encroachments in question have since been cleared, by the DDA. To prevent future encroachments in the area, the DDA is maintaining a strict watch, besides asking the local

†[]Transiteration in Arabic Script.

†The question was actually asked on the floor of the House by Shri M. Kadharsha.